

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).22084/2015

(Arising out of impugned final judgment and order dated 19/06/2015 in WA No. 1061/2015 passed by the High Court of Kerala at Ernakulam)

A. X. GILBERT AND ORS.

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(with appln. (s) for permission to file additional documents, interim relief and office report)

Date : 27/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Haris Beeran, Adv.
Mr. Usman Khan, Adv.
Mr. Dev Prakash, Adv.
Mr. Radha Shyam Jena, Adv.

For Respondent(s) Mr. C. K. Sasi, Adv.
Mr. Sudarsh Menon, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by the learned
counsel for the petitioners.

List the matter after two weeks to enable
the learned counsel to file rejoinder affidavit.

(Neetu Khajuria)
Court Master

(Asha Soni)
Court Master